GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES

LOK SABHA

UNSTARRED QUESTION No- 3705 TO BE ANSWERED ON- 12/08/2025

Advisory Boards on Disability

3705. Shri Tejasvi Surya: Dr. Byreddy Shabari:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT

be pleased to state:-

- (a) the details of funds allocated, released, and utilised under various Central schemes for persons with disabilities during the last five years, scheme, year and /UT-wise;
- (b) the details of the number constituted State Advisory Boards, set up Special Courts, and appointed Special Public Prosecutors under the RPwD Act, 2016, and the number of meetings held by the Central Advisory Board along with their operational status, State and UT-wise;
- (c) the current status of vacancies in the offices of Central and State Commissioners for Persons with Disabilities and whether all States have appointed independent Commissioners as mandated under Section 79 of the Act, if so, the details thereof, State-wise;
- details (d) the and total number of persons with benchmark disabilities employed and establishments in posts reserved for them since enactment of the Act; and promoted in Government (e) whether the Ministry has submitted a country report to the UNCRPD in recent years; if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE & EMPOWERMENT

- (a) The Department of Empowerment of Persons with Disabilities is implementing only Central Sector Schemes and the details of funds allocated, released, and utilised under various Central schemes for persons with disabilities during the last five years is enclosed at Annexure-I.
- (b) The details of States/UTs who constituted State Advisory Boards, set up Special Courts and appointed Special Public Prosecutors under the RPwD Act, 2016 are at Annexure II. Seven meetings of the Central Advisory Board have been held so far; the last (7th) meeting was held on 15.12.2024 in New Delhi.
- (c) The post of Chief Commissioner for Persons with Disabilities (CCPD) is currently held on additional charge basis by the Secretary, DEPwD. The process of regular appointment to the post of CCPD is currently underway. The post of Commissioner for Persons with Disabilities (reserved) is filled on regular basis and the process of regular appointment to the post of Commissioner for Persons with Disabilities (unreserved) is currently underway. The status of vacancies in the office of the State Commissioner for Persons with Disabilities (Divyangjan) is at Annexure III. As regards vacancies position in the offices of the State Commissioners for Persons with Disabilities (SCPDs) and appointment of independent SCPD, the issues pertains to the State Governments, as Section 79 of the Rights of Persons with Disabilities Act, 2016 prescribes the appointment of State Commissioner for Persons with Disabilities (SCPD) and other staff in the office of SCPD is to be made by respective state government.
- (d) As per Section 34 of the RPwD Act 2016, there is provision of atleast 4% reservation in government employment against total number of vacancies in cadre strength in each group of posts for specified categories of benchmark disabilities. Further, as per the proviso to the section, the reservation in promotion shall be in accordance with such instructions as are issued by the appropriate Government from time to time. Occurrence and filling of vacancies, alongwith backlog reserve vacancies, is a continuous process. Instructions have been issued by Department of Personnel & Training (DOPT) to all Ministries/ Department of the Central Government to constitute an In-House Committee for identifications of backlog reserved vacancies, to study the root cause of such vacancies, to initiate measures to remove the factors causing such vacancies and to fill them up through special recruitment drives. As on 01.01.2024, there are 27,693 employees under persons with disabilities category.
- (e) India is a party to the United National Convention on Rights of Persons with Disabilities (UNCRPD) since October 2007. In pursuance of Article 35 of the UNCRPD, India submitted the First Country Report on the Status of Disability in India before the UN Committee on CRPD in 2015. The UN Committee considered the first Country Report of India in September, 2019.

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No. 3705 to be answered on 12/08/2025 regarding "Advisory Boards on Disability"

	Budget Estimates(BE), Revised Estimates (RE) and Actual Expenditure (AE) under the schemes for the last five years (Rs. In crores)															
			2020-21			2021-22	,		2022-23	}		2023-24			2024-25	i
	Schemes	BE	RE	AE												
1	Scheme of	230.0	195.0	189.1	220.0	180.0	198.7	235.0	230.0	242.2	245.0	305.0	290.6	315.0	350.0	348.8
	Assistance to	0	0	3	0	0	0	0	0	9	0	0	0	0	0	1
	Persons with															
	Disabilities															
	for															
	Purchase/Fitt															
	ing of Aids															
	/Appliances															
2	Deendayal	130.0	85.00	83.18	125.0	105.0	100.9	125.0	105.0	114.6	130.0	130.0	129.9	165.0	139.0	139.3
	Divyangjan	0			0	0	0	0	0	9	0	0	8	0	0	9
	Rehabilitatio															
	n Scheme															
3	Scholarship	125.0	100.0	97.40	125.0	110.0	120.3	105.0	145.0	142.0	155.0	155.0	130.0	142.6	80.00	89.71
	for Students	0	0		0	0	2	0	0	0	0	0	7	8		
	with															
	Disabilities															
4	Scheme for	251.5	122.8	103.4	209.7	147.3	108.4	240.3	100.0	65.59	150.0	67.00	76.79	135.3	111.0	44.16
	Implementati	0	9	3	7	1	4	9	0		0			3	0	
	on of the															
	Rights of															
	Persons with															
	Disabilities															
	Act 2016															

Annexure referred to in reply to part (b) of Lok Sabha Unstarred Question No. 3705 to be answered on 12/08/2025 regarding "Advisory Boards on Disability"

S. No.	State	State Advisory Boards	Special Courts	Special Public Prosecutors	
1. Andhra Pradesh		Yes	Yes	Yes	
2. Arunachal Pradesh		Yes	Yes	Yes	
3.	Assam	Yes	Yes	Yes	
4.	Bihar	Yes	Yes	Yes	
5.	Chhattisgarh	Yes	Yes	Yes	
6.	Goa	Yes	Yes	Yes	
7.	Gujarat	Yes	Yes	Yes	
8.	Haryana	Yes	Yes	Yes	
9.	Himachal Pradesh	Yes	Yes	Yes	
10.	Jharkhand	Yes	Yes	Yes	
11.	Karnataka	Yes	Yes	Yes	
12.	Karnataka	Yes	Yes	Yes	
13	Madhya Pradesh	Yes	Yes	Yes	
14.	Maharashtra	Yes	Yes	Yes	
15.	Manipur	Yes	Yes	Yes	
16.	Meghalaya	Yes	Yes	Yes	
17.	Mizoram	Yes Yes		Yes	
18.	Nagaland	Yes	Yes	Yes	
19.	Odisha	Yes	Yes	Yes	
20.	Punjab	Yes	Yes	Yes	
21.	Rajasthan	Yes	Yes	Yes	
22.	Sikkim	Yes	Yes	Yes	
23.	Tamil Nadu	Yes	Yes	Yes	
24.	Telangana	Yes	Yes	Yes	
25.	Tripura	Yes	Yes	Yes	
26.	Uttarakhand	Yes	Yes	Yes	
27.	Uttar Pradesh	Yes	Yes	Yes	
28.	West Bengal	Yes	Under Process	Under Process	
29.	Andaman & Nicobar Islands	Yes	Yes	Yes	
30.	Chandigarh	Yes	Yes	Yes	
31.	Dadar & Nagar Haveli and Daman & Die	Yes	Yes	Yes	
32.	Daman & Die Delhi	Yes	Yes	Yes	
33.	Jammu Kashmir	Yes	Yes	Yes	
34.	Ladakh	Under Process	Yes	Yes	

35.	Lakshadweep	Yes	Yes	Yes
36.	Puducherry	Yes	Yes	Yes

Annexure-III

Annexure referred to in reply to part (c) of Lok Sabha Unstarred Question No. 3705 to be answered on 12/08/2025 regarding "Advisory Boards on Disability"

S. No.	State	State Commissioner for PwDs (Independent/ Additional charge)
1.	Andhra Pradesh	Additional Charge
2.	Arunachal Pradesh	Additional Charge
3.	Assam	Additional Charge
4.	Bihar	Additional Charge
5.	Chhattisgarh	Additional Charge
6.	Goa	Independent
7.	Gujarat	Independent
8.	Haryana	Independent
9.	Himachal Pradesh	Additional Charge
10.	Jharkhand	Additional Charge
11.	Karnataka	Independent
12.	Kerala	Independent
13	Madhya Pradesh	Additional Charge
14.	Maharashtra	Independent
15.	Manipur	Independent
16.	Meghalaya	Independent
17.	Mizoram	Independent
18.	Nagaland	Additional Charge
19.	Odisha	Independent
20.	Punjab	Independent
21.	Rajasthan	Vacant
22.	Sikkim	Additional Charge
23.	Tamil Nadu	Independent
24.	Telangana	Additional Charge
25.	Tripura	Additional Charge
26.	Uttarakhand	Additional Charge
27.	Uttar Pradesh	Independent
28.	West Bengal	Additional Charge
29.	Andaman & Nicobar	Independent
	Islands	•
30.	Chandigarh	Independent
31.	Dadar & Nagar Haveli	Additional Charge
	and Daman & Die	
32.	Delhi	Additional Charge
33.	Jammu Kashmir	Independent
34.	Ladakh	Additional Charge
35.	Lakshadweep	Additional Charge
36.	Puducherry	Additional Charge
		s of State Commissioner for PwDs
S. No.	State	State Commissioner for PwDs (Independent/ Additional charge)

1.	Andhra Pradesh	Additional Charge
2.	Arunachal Pradesh	Additional Charge
3.	Assam	Additional Charge
4.	Bihar	Additional Charge
5.	Chhattisgarh	Additional Charge
6.	Goa	Independent
7.	Gujarat	Independent
8.	Haryana	Independent
9.	Himachal Pradesh	Additional Charge
10.	Jharkhand	Additional Charge
11.	Karnataka	Independent
12.	Kerala	Independent
13	Madhya Pradesh	Additional Charge
14.	Maharashtra	Independent
15.	Manipur	Independent
16.	Meghalaya	Independent
17.	Mizoram	Independent
18.	Nagaland	Additional Charge
19.	Odisha	Independent
20.	Punjab	Independent
21.	Rajasthan	Vacant
22.	Sikkim	Additional Charge
23.	Tamil Nadu	Independent
24.	Telangana	Additional Charge
25.	Tripura	Additional Charge
26.	Uttarakhand	Additional Charge
27.	Uttar Pradesh	Independent
28.	West Bengal	Additional Charge
29.	Andaman & Nicobar	Independent
	Islands	
30.	Chandigarh	Independent
31.	Dadar & Nagar Haveli	Additional Charge
	and Daman & Die	
32.	Delhi	Additional Charge
33.	Jammu Kashmir	Independent
34.	Ladakh	Additional Charge
35.	Lakshadweep	Additional Charge
36.	Puducherry	Additional Charge